

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN & CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO. 1212**  
TO BE ANSWERED ON 09.02.2018

**PRIVATE PLAYERS IN ICDS SCHEME**

1212. SHRI K. PARASURAMAN

- Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether the Union Government has taken any steps towards Supreme Courts directions on ban of private players in the Integrated Child Development Services (ICDS) Scheme aimed at tackling malnutrition among infants and improving the health standard of pregnant women; and
  - (b) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(Dr. VIRENDRA KUMAR)

- (a) & (b) The National Food Security Act was enacted in 2013. Section 39 of the Act provides framing rules by the Government. Accordingly, Supplementary Nutrition (under ICDS) Rules were notified on 20.02.2017, a copy of which was laid on the Table of both the Houses of Parliament. These Rules inter-alia cover nutrition management, quality, hygiene, monitoring, procurement, responsibility to ensure supply and quality of food, etc., and are mandatory in nature.

As per the Supplementary Nutrition (under ICDS) Rules, 2017, the responsibility to monitor and review arrangement for supplementary nutrition rests with the respective States/UTs, including the arrangement of Supplementary Nutrition, method of delivery of supplementary food at the Anganwadi Centers, engagement of Self-Help Groups , etc.

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